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CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 879/94

Transfer Application No:

21.10.1994

DATE OF DECISION:

A.V.Joshi

Petitioner

Mr.S.P.Kulkarni

Advocate for the Petitioner

Versus

U.O.I. & Ors.

Respondent

Mr. Karkera for Mr. P.M.Pradhan

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri

1. To be referred to the Reporter or not ? *no*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *no*

*V.C.*  
V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, BOMBAY 1

O.A. NO.879/94

A.V.Joshi ..Applicant

V/s

Union of India & Ors. ..Respondents

Coram: Hon.Shri Justice M.S.Deshpande, Vice Chairman

Appearance:

Mr. S.P.Kulkarni  
Counsel for the applicant

Mr. S S Karkera for Mr. P.M.Pradhan  
Counsel for the respondents

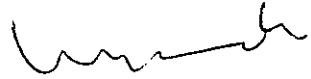
ORAI JUDGMENT: DATED 21.11.1994  
(Per: M.S.Deshpande, Vice Chairman)

The only question which arises in the present case is about the transfer of the applicant from the Post Office in the city of Aurangabad to a place about 25 kms away. The contention is that he is a patient of Ischemic heart disease and requires regular check up by specialist. It is also contended that more than normal rent has been charged for the quarter which he has been occupying.

2. With regard to first prayer since the applicant has already joined in the new place of post<sup>19</sup> he would be at liberty to make a fresh representation to the respondents. With regard to the second relief no representation has been made to the respondents and Mr. Karkera for the respondents states that if there has been any mis-application of the rules the postion would be rectified after the receipt of the representation.

..2..

The applicant may make a representation within four weeks from to day and the matter shall be considered by the respondents within six weeks there from in accordance with the guidelines prescribed. With these directions the O.A. is disposed of.



(M.S. Deshpande)  
Vice Chairman